

मकान बनाने के लिये कर्ज और स्वास्थ्य सेवकों का समूचित लाभ दिया जाये ।

(ix) NEED FOR SETTING UP A COMMISSION FOR SETTLING BORDER DISPUTE BETWEEN UTTAR PRADESH AND BIHAR.

MR. DEPUTY-SPEAKER: Shri K. K. Tewary.

PROF. K. K. TEWARY (Buxar): Sir, with your permission, I rise to raise a matter of urgent public importance under rule 377 and demand a statement from the Home Minister about it.

(Interruptions)

There is a long-standing boundary dispute between U.P. and Bihar due to the constantly changing mid-stream of the river Ganga affecting large areas in Ballia and Bhojpur districts of the respective States. Affected farmers of these districts have taken this dispute to Courts and there have been a series of litigations. The dispute has also led to violent clashes. The entire region is in the grip of unprecedented tension following forcible occupation of thousands of acres of Diara land of Bihar farmers by U.P. farmers supported by the authorities of U.P.

It is reported that the latest outrage was committed by the U.P. Police in the last week when they killed four persons of vill. Nainijore in my constituency who were trying to resist illegal harvesting of their crops by U.P. farmers supported by the U.P. Police.

The provisions of the Act passed by Parliament and ward given by the Trivedi Commission regarding the dispute are not being implemented by the Government of Uttar Pradesh.

The Home Minister in his replies to my questions in Parliament has assured me that the Central Government would take up the matter with the Chief Ministers of U.P. and Bihar for an amicable settlement. But unfortunately nothing tangible has been done in the matter with the result that thousands of farmers of my constituency have been rendered landless and are

condemned to an unenviable existence of penury and deprivation.

I urge the Central Government to announce a judicial enquiry into the killings of nearly twenty farmers of Distt. Bhojpur within the last two years by U.P. Police, give adequate compensation to the affected families and set up a Commission with comprehensive terms of reference for the final settlement of the boundary dispute between U.P. and Bihar.

Please direct the Home Minister to make a statement.

MR. DEPUTY-SPEAKER: We go to the next item.

13.39 hrs.

DEMANDS\* FOR GRANTS, 1983-84

MINISTER OF DEFENCE

MR. DEPUTY-SPEAKER: The House will now take up discussion and voting on Demand Nos. 18 to 23 relating to the Ministry of Defence for which 7 hours have been allotted.

Sarvashri Bhogendra Jha, Ananda Pathak and H. N. Bahuguna have tabled cut motions to the Demands for Grants relating to the Ministry of Defence. I would like to know if they are present in the House and desire to move their cut motions and if so, they may send slips to the Table within fifteen minutes indicating the numbers of the cut motions.

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): For Defence Demands, generally no cut motions may be moved.

MR. DEPUTY-SPEAKER: Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the order paper be granted to President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1984, in respect of the heads of Demands entered in the second column thereof